

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

12. C.P.(IB)-38(MB)/2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

MS. LAKSHMI GURUNG
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2024**

NAME OF THE PARTIES: - Shilpi Thard
V/s
HBS City Private Limited

Section: 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Sahil Sethi, a/w Adv. Samridh Bindal and Mr. Vikash Kumar appeared for the Petitioner/Financial Creditor through VC. Adv. Shyam Kapadia a/w Adv. Yash Pandya and Adv. Prachi Thakkar appeared for the Respondent/Corporate Debtor. Ld. Counsel for the Financial Creditor submits that the rejoinder has been filed today morning. However, Ld. Counsel for the Corporate Debtor submits that the copy of the rejoinder has not been received. Counsel for the Financial Creditor is directed to serve a copy of the rejoinder to the Respondent as well as through counsel. List this matter on **04.06.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
LAKSHMI GURUNG
Member (Judicial)